

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 692 of 2020**

**IN THE MATTER OF:**

**Securities and Exchange Board of India**

**...Appellant**

**Versus**

**Kerala Housing Finance Ltd. (KHFL) & Ors.**

**...Respondents**

**Present:**

**For Appellant: Ms. Surekha Raman, Advocate.**

**For Respondents: Mr. P D Vincent, Resolution Professional in person for R-1.**

**Mr. Harshad V. Hameed, Advocate for R-2.**

**ORDER**  
**(Through Virtual Mode)**

**16.09.2020:** Notices have been served on all the Respondents. Shri P. D. Vincent, Resolution Professional (Respondent No.1) is appearing in person. Status Report filed by him in terms of Dy. No. 2190 is taken on record. Shri Harshad V. Hameed, Advocate appears on behalf of Respondent No. 2. There is no appearance on behalf of other Respondents. Their presence is awaited. Respondent No. 2 may file its reply affidavit within 20 days. Rejoinder, if any, may be filed within 10 days.

Learned counsel for the parties shall be at liberty to file short written submissions, not exceeding three pages, alongwith their pleadings.

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List the matter 'for admission (after notice)' on **3<sup>rd</sup> November, 2020**.

The interim direction passed on 20<sup>th</sup> August, 2020 shall continue till next date of hearing.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

*am/gc*